

**LOK SABHA**

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**UNSTARRED QUESTION NO.694**

TO BE ANSWERED ON THURSDAY, THE 3<sup>rd</sup> DECEMBER, 2015

**Service Conditions of Subordinate Judiciary**

694. SHRI DILIP PATEL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to set up an All India Judicial Commission to review the service conditions of members of the subordinate Judiciary in the country;
- (b) if so, the details and the present status thereof; and
- (c) if not, the other steps taken/being taken by the Government in this regard?

**ANSWER**

MINISTER OF LAW AND JUSTICE  
(**SHRI D.V. SADANANDA GOWDA**)

(a) to (c) : Service matters relating to subordinate judiciary fall within the competence of the state governments and the All India Judges Association has been so informed in reply to their request to constitute an All India Judicial Commission.

A Writ Petition titled as W.P. (C) No.643 of 2015 – All India Judges Association vs. Union of India & Others has been filed in the Supreme Court praying for constitution of All India Judicial Commission to review the service conditions of the judicial officers of subordinate judiciary in India including pay scale, retirement age, pension and other emoluments of the sub-ordinate judiciary from time to time and the same is pending. All State Governments/UTs are parties in this case.

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